

22.06.2020

Proceedings through CISCO WEBEX.

The matter is taken up as per the guidelines of Hon'ble Committee for preparation of graded action plan from Hon'ble High Court of Delhi dated 14.06.2020.

**Present:-** Ld. APP for the State.  
Ld. Counsel Sh. Kundan Kumar for applicant / accused Kuldeep Singh.

As the accused is in JC since considerable period, the charge-sheet has already been filed and the trial will take its own time, therefore, in the considered opinion of this court no fruitful purpose shall be served by keeping the accused in JC, therefore, accused is admitted to bail on his furnishing personal bond in the sum of Rs. 10,000/- each with two sureties of the like amount subject to further condition:-

1. He shall not repeat similar offence.
2. He shall not tamper with the evidence in any manner.
3. He will not intimidate any witness.
4. He will furnish his address as and when he changes the address and
5. He will appear on every date of hearing.

Bail application is disposed of accordingly.

Copy of this order be sent to the counsel for the applicant / applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)  
MM-07 (NW)/RC/Delhi  
22.06.2020

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The matter is taken up as per the guidelines of Hon'ble Committee for preparation of graded action plan from Hon'ble High Court of Delhi dated 14.06.2020.

**Present:-** Ld. APP for the State.  
None for the applicant despite information.

The present application for release of vehicle bearing No. DL8EC-0467 has been filed by the applicant.

Copy of reply has been received through electronic mode of ASI Sohan Lal wherein no objection has been raised against releasing the aforesaid vehicle to the rightful owner.

**The original application and reply be filed before the concerned court as and when the courts resume normal functioning.**

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant.

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)  
MM-07 (NW)/RC/Delhi  
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**Present:-** Ld. APP for the State.  
Ld. Counsel Sh. Akash Kumar Singh for applicant Devan Kumar Sahu.

The present application for release of vehicle bearing No. DL1LH-3967 has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of ASI Anand Swaroop wherein no objection has been raised against releasing the aforesaid vehicle to the rightful owner.

**The original application and reply be filed before the concerned court as and when the courts resume normal functioning.**

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant.

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

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**Present:-** Ld. APP for the State.  
None for the applicant despite information.

The present application for release of vehicle bearing No. DL-8SCQ-5799 has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Mohan Ram wherein no objection has been raised against releasing the aforesaid vehicle to the rightful owner.

**The original application and reply be filed before the concerned court as and when the courts resume normal functioning.**

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant.

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

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(Virender Singh)  
MM-07 (NW)/RC/Delhi  
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**Present:-** Ld. APP for the State.  
None for the applicant despite information.

The present application for release of vehicle bearing No. DL-8SCH-8606 has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Om Prakash wherein no objection has been raised against releasing the aforesaid vehicle to the rightful owner.

**The original application and reply be filed before the concerned court as and when the courts resume normal functioning.**

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant.

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)  
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**Present:-** Ld. APP for the State.  
None for the applicant Anshuman Nandal.

The present application for release of Gas Cylinder and three pair shoes has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of ASI Satyapal Singh wherein no objection has been raised against releasing the mobile phone to the rightful owner.

**The original application and reply be filed before the concerned court as and when the courts resume normal functioning.**

Heard.

In these circumstances, the aforesaid Gas Cylinder and three pair shoes be released the applicant / rightful owner subject to the following conditions:-

1. Gas Cylinder and three pair shoes in question be released to its rightful owner only subject to furnishing of indemnity bond as per the valuation report to the satisfaction of the concerned SHO/ IO subject to verification of documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, number, ownership and other necessary details of the Gas Cylinder and three pair shoes.
3. IO shall take the colour photographs of the Gas Cylinder and three pair shoes from different angles sufficient to identify the Gas Cylinder and three pair shoes during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant.

Application is disposed off accordingly.

Copy of this order be sent to the counsel for the applicant / applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)  
MM-07(NW)/RC/Delhi  
22.06.2020

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Fresh superdari application / scanned copy received from filing counter. Let it be checked and registered.

**Present:-** Ld. APP for the State.  
None for the applicant Manoj Kumar.

The present application for release of vehicle bearing No. DL8SCF-1100 has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Mohan Ram wherein no objection has been raised against releasing the aforesaid vehicle to the rightful owner.

The applicant has not annexed copy of undertaking regarding filing of original documents after opening of courts. The applicant and his counsel are directed to file the aforesaid document.

Put up for aforesaid purpose on 23.06.2020.

Copy of this order be sent to the counsel for the applicant / applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)  
MM-07(NW)/RC/Delhi  
22.06.2020

22.06.2020

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The matter is taken up as per the guidelines of Hon'ble Committee for preparation of graded action plan from Hon'ble High Court of Delhi dated 14.06.2020.

Fresh superdari application / scanned copy received from filing counter. Let it be checked and registered.

**Present:-** Ld. APP for the State.  
None for the applicant.

The present application for release of vehicle bearing No. DL 8SBS1996 has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of ASI Meda Lal wherein he seeks next date as he is home quarantine due to Corona.

SHO is directed to file reply.

The applicant has not annexed copy of undertaking regarding filing of original documents after opening of courts. The applicant and his counsel are directed to file the aforesaid document.

Put up for aforesaid purpose on 23.06.2020.

Copy of this order be sent to the counsel for the applicant / applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

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MM-07(NW)/RC/Delhi  
22.06.2020

e-FIR No. 011418/20  
PS South Rohini  
U/s 379 IPC

22.06.2020

Proceedings through CISCO WEBEX.

The matter is taken up as per the guidelines of Hon'ble Committee for preparation of graded action plan from Hon'ble High Court of Delhi dated 14.06.2020.

Fresh bail application application / scanned copy received from filing counter.  
Let it be checked and registered.

**Present:-** Ld. APP for the State.

None for the applicant.

Copy of reply has been received through electronic mode under the signature of HC Mohan Ram.

Put up arguments on bail on 23.06.2020.

Copy of this order be sent to the counsel for the applicant / applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)  
MM-07(NW)/RC/Delhi  
22.06.2020

FIR No. 81/20

PS Shalimar Bagh

22.06.2020

Proceedings through CISCO WEBEX.

Fresh chargesheet received.

Present : Ld. APP for the State.

IO in person.

Put up for consideration on 21.08.2020.

(Virender Singh)  
MM-07(NW)/RC/Delhi  
22.06.2020

e-FIR No. 012013/2020  
PS Shalimar Bagh  
U/s 379/411/34 IPC

22.06.2020

Proceedings through CISCO WEBEX.

The matter is taken up as per the guidelines of Hon'ble Committee for preparation of graded action plan from Hon'ble High Court of Delhi dated 14.06.2020.

Fresh bail application application / scanned copy received from filing counter.  
Let it be checked and registered.

**Present:-** Ld. APP for the State.

None for the applicant.

IO / SHO is directed to file reply.

Put up arguments on bail on 23.06.2020.

Copy of this order be sent to the counsel for the applicant / applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Virender Singh)  
MM-07(NW)/RC/Delhi  
22.06.2020